

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I A- No. 162 of 2011 in
DFR- 851 of 2011

Dated :11th August, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Maharashtra State Electricity Distribution Co. Ltd. ... Appellant(s)

Versus

M.ER.C. & Anr.Respondent(s)

Counsel for the Appellant(s): Mr. A.S. Chandhiok, ASG with
Mr. Samir Malik, Mr. Ravi Prakash,
Mr. Sandeep Bajaj, Mr. Gurupreet Singh
Counsel for the Respondent(s): Ms. Richa Bharadwaja for
Mr. Buddy A. Ranganadhan for R.1

ORDER

I A- No. 162 of 2011
(Condone delay Application)

Issue notice to the Respondents. Ms. Richa Bharadwaja appearing on behalf of Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1. Notice to be issued to the other Respondents returnable on 26.08.2011. Dasti service is permitted.

It is noticed that the Order impugned dated 09.11.2010 has been challenged in this Appeal and the same had been filed along with condonation of delay petition on 27.05.2011 itself, but there is no reason as to why the Registry has posted this matter belatedly before this Tribunal only today i.e., on 11.08.2011. Therefore, the

Registry is directed to explain the reasons for the delay in posting the matter.

Post the matter on **26.08.2011.**

(V.J. Talwar)
Technical Member

(Justice M. KarpagaVinayagam)
Chairperson

TS/KS